

आकांक्षा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कडकडडूमा कोर्ट, दिल्ली-32
Karkardooma Courts, Delhi-32

State vs. Pramod Kumar & Ors.
FIR No.193/08
PS Krishna Nagar
U/s 411/34 IPC

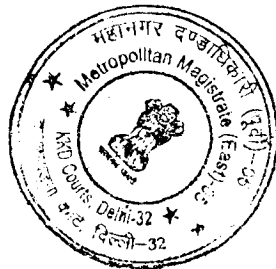
17.09.2020.

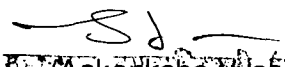
Present : Ld. APP for the State is present through Video Conferencing.
Sh. N.K. Sharma, Id. Counsel for the accused present through VC.

I have perused the application. I have also perused the file. The file reflects that the present accused was declared absconding in the present case. It is submitted by the Id. Counsel for the accused that accused is remorseful and he is in JC since 15.09.2020 and he shall be careful in future and appear in the court on each and every date of hearing in the court. In view of the fact that the accused is in JC since 15.09.2020, the present bail application stands allowed, subject to furnishing of bail bond by the accused in the sum of RS. 10000/- with one surety in the like amount and **subject to verification of the address of the accused and surety** and subject to the conditions that :-

1. The accused shall cooperate with the IO during the investigation.
2. Accused shall not indulge in similar offence as that of which he is the accused.
3. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to the Id. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.




महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, कडकडडूमा कोर्ट, दिल्ली
Court No. 03, KKD Courts, Delhi

आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कडकडडूमा कोर्ट, दिल्ली-32
Karkardooma Courts, Delhi-32

FIR NO. 191/2019
U/s 379/356/411/452 IPC
PS Krishna Nagar
State vs. Ajmal

17.09.2020.

Present:- Ld. APP for the State is present through VC.

Accused with Id. Counsel is present through VC.

None for applicant/surety is present through VC.

Accused seeks some time to furnish a fresh surety.

Let the present application be relisted for 19.09.2020.

Accused is directed to furnish fresh surety on the NDOH.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/17.09.2020

आकंशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कडकडडूमा कोर्ट, दिल्ली-32
Karkardooma Courts, Delhi-32

State vs. Anil Chauhan
FIR No.307/2020
U/s 379/411/34 IPC
PS Krishna Nagar

17.09.2020.

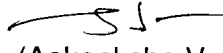
Fresh application for discharge of surety on behalf of the accused,
received through e-mail.

Present:- Ld. APP for the State is present through VC.

None for applicant/accused is present through VC.

IO/SHO PS concerned to file reply on 21.09.2020.




(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/17.09.2020

आकंशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कडकडडूमा कोर्ट, दिल्ली-32
Karkardooma Courts, Delhi-32

State vs. Akash Morya @ Bharaw
FIR No.382/20
U/s 25/54/59 Arms Act
PS Krishna Nagar

17.09.2020.

Fresh application u/s 437 Cr.PC for grant of bail on behalf of applicant,
received through e-mail.

Present:- Ld. APP for the State is present through VC.

None for applicant/accused is present through VC.

IO/SHO PS concerned to file reply on 18.09.2020.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/17.09.2020

आकंशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कडकडदूमा कोर्ट, दिल्ली-32
Karkardooma Courts, Delhi-32

State vs. Unknown
e-FIR No.018843/20
U/s 379 IPC
PS Krishna Nagar

17.09.2020.

Fresh application for releasing the vehicle no. DL5SBE-3638 on superdari, on behalf of applicant, received through e-mail.

Present:- Ld. APP for the State is present through VC.

None for applicant/accused is present through VC.

IO/SHO PS concerned to file reply on 18.09.2020.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/17.09.2020

आकाशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कडकडडूमा कोर्ट, दिल्ली-11002
Karkardooma Courts, Delhi-11002

State vs. Ashraf @ Rehan
FIR No. 235/20
U/s 379/411/34 IPC
PS PIA

17.09.2020.

Fresh application u/s 437 Cr.PC for grant of bail on behalf of applicant,
received through e-mail.

Present:- Ld. APP for the State is present through VC.

None for applicant/accused is present through VC.

IO/SHO PS concerned to file reply on 19.09.2020.




(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/17.09.2020

आकंशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कडकडडूमा कोर्ट, दिल्ली-32
Karkardooma Courts, Delhi-32

State vs. Himanshu @ Salman @ Rancho
FIR No.328/20
U/s 380/457 IPC
PS Krishna Nagar

17.09.2020.


Fresh application u/s 437 Cr.PC for grant of bail on behalf of applicant,
received through e-mail.

Present:- Ld. APP for the State is present through VC.

None for applicant/accused is present through VC.

IO/SHO PS concerned to file reply on 19.09.2020.




(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/17.09.2020

आकंशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कडकडडूमा कोर्ट, दिल्ली-32
Karkardooma Courts, Delhi-32

State vs. Bilal Ahmed
e-FIR No.016009/20
U/s 379/411 IPC
PS Shakarpur

17.09.2020.

Fresh application u/s 437 Cr.PC for grant of bail on behalf of applicant,
received through e-mail.

Present:- Ld. APP for the State is present through VC.

None for applicant/accused is present through VC.

IO/SHO PS concerned to file reply on 18.09.2020.




(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/17.09.2020

आकंशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कडकडडूमा कोर्ट, दिल्ली-32
Karkardooma Courts, Delhi-32

State vs. Unknown
e-FIR No.019711/2020
U/s 379 IPC
PS Krishna Nagar

17.09.2020.


Fresh application for releasing the vehicle no. DL-3SDD7682 on superdari, on behalf of applicant, received through e-mail.

Present:- Ld. APP for the State is present through VC.

None for applicant/accused is present through VC.

IO/SHO PS concerned to file reply on 21.09.2020.




(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/17.09.2020

आकंशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कडकडरूमा कोर्ट, दिल्ली-32
Karkarduma Courts, Delhi-32

State vs. Sumit Kumar
FIR No.0359/2020
U/s 25/54/59 Arms Act
PS Shakarpur

17.09.2020.

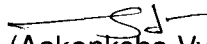
Fresh application u/s 437 Cr.PC for grant of bail on behalf of applicant,
received through e-mail.

Present:- Ld. APP for the State is present through VC.

None for applicant/accused is present through VC.

IO/SHO PS concerned to file reply on 21.09.2020.




(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/17.09.2020

आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कडकडडूमा कोर्ट, दिल्ली-110032
Karkardooma Courts, Delhi-110032

State vs. Unknown
FIR No.253/20
U/s 384/411/34 IPC
PS PIA

17.09.2020.


Fresh application for releasing the mobile phone OPPO A9 and Scooty DL 7SCF2791 on superdari, on behalf of applicant, received through e-mail.

Present:- Ld. APP for the State is present through VC.

None for applicant/accused is present through VC.

IO/SHO PS concerned to file reply on 19.09.2020.




(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/17.09.2020

आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कडकडडूमा कोर्ट, दिल्ली-32
Karkardooma Courts, Delhi-32

State vs.Saidul
FIR No.392/2020
PS Shakarpur
U/s 380/511 IPC

17.09.2020.

Present : Ld. APP for the State is present through Video Conferencing.

Sh. Aziz Ulah, Id. Counsel for the applicant/accused is present through VC.

I have perused the present application.

At this stage, it is also pertinent to mention that the Id. Counsel for the applicant/accused also submitted that the name of the present applicant/accused is Pintu @ Saidul @ Jaidul. The Id.counsel has submitted that the mother of the accused shall be furnishing surety bond for him but on account of poverty and lockdown restrictions, she is unable to furnish solvency proof to the tune of Rs. 15,000/- and hence the accused may be released on personal bond. In the alternative, today the Id. Counsel has also submitted that the accused may be released on furnishing bail bond in the sum of Rs. 5,000/- instead of bail bond in the sum of Rs. 15000/- . In view of the submissions made and in the interest of justice, instead of releasing the accused on personal bond, I deem it fit to reduce the surety amount. The accused is directed to furnish the bail bond in the sum of Rs. 5,000/- with one surety in the like amount. Application accordingly, stands disposed off.

Copy of this order be sent to the Id. Counsel for the applicant/accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/17.09.2020

आकंशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कल्याणनगर कोर्ट, दिल्ली-32
Kalyan Nagar Courts, Delhi-32

State vs Sayed Salman & Ors.
FIR No.517/17
PS Krishna Nagar

17.09.2020.

Present : Ld. APP for the State is present through Video Conferencing.


IO ASI Lalit Sirohi is present through VC along with accused Anil Yadav.

Accused Anil Yadav submitted that he shall be making the payment of Rs. 100000/- as per the terms of quashing order of the Hon'ble High Court of Delhi dated 18.08.2020 today itself and he shall furnish the receipt to the court.

IO ASI Lalit Sirohi submitted that he is unable to contact the remaining accused i.e. Devesh Kumar.

Relist on 21.09.2020 for further report from the IO regarding the payment by accused Devesh Kumar.




(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/17.09.2020

आकंशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कडकडडूमा कोर्ट, दिल्ली-32
Karkardooma Courts, Delhi-32

FIR NO.221/20
U/s 279/337 IPC
PS PIA
State vs. Rizwan

17.09.2020.

Present:- Ld. APP for the State is present through VC.

None for applicant is present through VC.

Office has reported that one FD in the sum of Rs. 50,000/- has been furnished on behalf of the applicant. Same is taken on record.

The present application is for release of vehicle bearing No. **DL 1MC 0248** on Superdari and has been filed by the applicant.

Reply has been filed under the signature of SI Rohit Tomar. Same is perused.

The Hon'ble High Court has observed in **Manjit Singh V. State CRL. M.C. 4485/2013 and CRL. M.A. No. 16055/2013 decided on 10.09.2014** as follows:
"Vehicles"

1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.
2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should sufficient for the purpose of evidence.
4. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid vehicle be released to the **rightful owner only** subject to satisfaction of the IO/ SHO about the following conditions:

1. Mechanical inspection of the vehicle in question has been conducted.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine no. Chassis No., registered owner and other necessary details of the vehicle:
3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.
4. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
5. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.
6. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be sent to Ld. Counsel on his email ID and be also sent to the SHO PS concerned for compliance and also be sent on the Delhi District Courts Website today itself.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/17.09.2020

आकांशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कलकत्ता-डुमा कोर्ट, दिल्ली-32
Kalkatta-Duma Courts, Delhi-32

State vs. Aman Chaudhary
FIR No.0243/20
PS PIA
U/s 379/411 IPC

17.09.2020.

Present : Ld. APP for the State is present through Video Conferencing.
Ld. Counsel for accused is present through video conferencing.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Aman Chaudhary.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in JC since 09.09.2020. Ld. Counsel has further submitted that accused has been falsely implicated in the present case. He is a young person age of 22 years and he is still is a student. Ld. Counsel has also submitted that accused has no previous involvement in any other offence. Further the true facts of the case are that the accused was simply taking rest on the e-rickshaw of the complainant which was already parked. Accused is ready to furnish reliable surety.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature. Further the accused was apprehended by the complainant himself along with the stolen property.

Heard both the parties.

File perused. In the present case, the accused is in J/C since 09.09.2020. Case property in the present case has already been recovered. As per reply of IO, accused has no pervious involvement in any offence. Further he is a young person age 22 years only. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of personal bond in the sum of **Rs. 10,000/- with one surety in the like amount** subject to the conditions that :-

1. The accused shall cooperate with the IO during the investigation.
2. Accused shall not indulge in similar offence as that of which he is the accused.
3. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to the ld. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/17.09.2020

आकंशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कडकडडूमा कोर्ट, दिल्ली-32
Karkardooma Courts, Delhi-32

State vs. Not known
PS PIA
U/s 379 IPC
FIR NO.000898/19

17.09.2020.

Present : Ld. APP for the State is present through Video Conferencing.

None for applicant in person.

The present application for release of mobile phone **REAL ME-3**, on Superdari has been filed by the applicant.

Reply has been filed under the signature of **HC Bhupender Singh**, wherein it is submitted that there is no objection for the release of the mobile phone to the **rightful owner**.

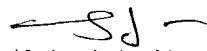
In view of the no objection of the IO, oral arguments of Ld. Counsel for applicant are dispensed with.

In these circumstances the aforesaid mobile phone be released to the rightful owner only subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, IMEI number, ownership and other necessary details of the mobile phone:
2. IO shall take the colour photographs of the mobile phone from different angles.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the value / bill / receipt of the mobile phone to the satisfaction of the concerned IO/ SHO subject to verification of documents.

Copy of this order be sent to Ld. Counsel for applicant on his email ID and a copy be also sent to the SHO PS concerned for compliance and the same be uploaded on the Delhi District Courts Website today itself.




(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/17.09.2020

आकंशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कडकडडूमा कोर्ट, दिल्ली-12
Karkaduma Courts, Delhi-12

State vs. Bhupender @ Bhopa
FIR No.004635/20
PS Krishna Nagar
U/s 379/411/34 IPC


17.09.2020.

Present : Ld. APP for the State is present through Video Conferencing.

None for applicant / accused is present through VC.

Reply of the present application received from the IO/SHO PS concerned. Same is perused. However, in view of the averments made in the application, it is appropriate to call reply from the jail superintendent concerned. Accordingly, status report in terms of the present application be called from the jail superintendent concerned for 18.09.2020.




(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/17.09.2020

आकंशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कडकडडूमा कोर्ट, दिल्ली-32
Karkardooma Courts, Delhi-32

State vs. Vinay
FIR No.194/20
PS PIA
U/s 379/411/34 IPC

17.09.2020.

Present : Ld. APP for the State is present through Video Conferencing.

Ld. Counsel for accused is present through video conferencing.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Vinay.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in JC since 25.07.2020. Ld. Counsel has further submitted that accused has been falsely implicated in the present case. He is not a previous convict. Further, the accused is the sole bread earner of his family. Ld. Counsel has also submitted that accused is no more required for the purpose of investigation. Accused is ready to furnish reliable surety.

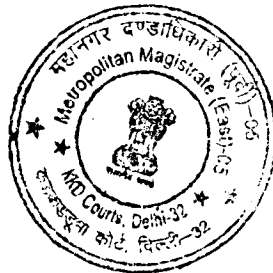
Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature and the complainant has apprehended the accused at the spot itself.

Heard both the parties.

File perused. In the present case, the accused is in J/C since 25.07.2020. Case property in the present case has already been recovered. As per the reply of IO, charge-sheet has been filed. Further IO has not disclosed any previous involvement of the accused in similar or any offence. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of personal bond in the sum of **Rs. 10,000/- with one surety in the like amount** subject to the conditions that :-

1. Accused shall not indulge in similar offence as that of which he is the accused.
2. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to the Ld. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/17.09.2020

आकंशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कडकडडूमा कोर्ट, दिल्ली-32
Karkardooma Courts, Delhi-32

FIR NO. 0113/2020
U/s 20/25/29 NDPS Act
PS Crime Branch
State vs. Vidya Sagar

17.09.2020.

Present:- Ld. APP for the State is present through VC.

Ld. Counsel for the accused present through VC.

However, no reply has been received from the IO. In view of the fact that the reply has not been received from the IO since last two dates, issue notice to the SHO PS concerned to file the reply to the present bail application positively on 18.09.2020.




(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/17.09.2020

आकंशा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
दिल्ली-32
Delhi-32

State vs. Aslam
PS PIA
Vehicle No. UP17AT 6130

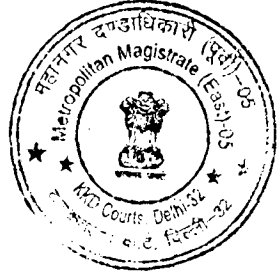
17.09.2020.

Present:- Ld. APP for the State is present through VC.

None for applicant/accused is present through VC.

Reply received.

Relist on 18.09.2020.




(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/17.09.2020

आकंशा व्यास
AAKANKSHA VYAS
महानगर न्यायाधीश (पूर्वी)-05
Metropolitan Magistrate (East)-05
रिंग रो. 05, राष्ट्रीय तल
Court No. 3, 2nd Floor
जवाहर नगर, दिल्ली-110022
Kandana Court, Delhi-32

State vs. Junaid
e-FIR No.1019/20
U/s 356/379/120-B/34 IPC
PS Shakarpur

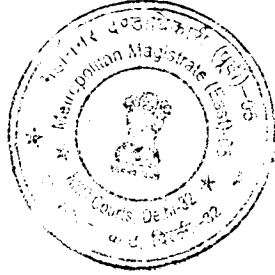
17.09.2020.

Fresh application u/s 437 Cr.PC for grant of bail on behalf of applicant,
received through e-mail.

Present:- Ld. APP for the State is present through VC.

None for applicant/accused is present through VC.

IO/SHO PS concerned to file reply on 19.09.2020



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/17.09.2020

आकंशा व्यास
AAKANKSHA VYAS
महानगर दण्डधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कडकडडूमा कोर्ट, दिल्ली-110002
Karkardooma Courts, Delhi - 110002

State vs. Manoj @ Bona
e-FIR No.011342/20
U/s 379 IPC
PS Krishna Nagar

17.09.2020.


Fresh application u/s 437 Cr.PC for grant of bail on behalf of the accused, received through e-mail.

Present:- Ld. APP for the State is present through VC.

None for applicant/accused is present through VC.

IO/SHO PS concerned to file reply on 18.09.2020.




(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/17.09.2020